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**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 543/2270-71

Date:- 18-03-2025

**Sub:- Hon'ble NGT order dated 15-05-2024 in OA No. 543/2024 titled
"Raja Muzaffar Bhat Versus MoEF".**

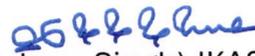
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 12-12-2024 in OA No. 543/2024, the Compliance Report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the Compliance Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Your faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 18.3.25
J&K PCC

Copy to the:-

- 1) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

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**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. 543 of 2024

IN THE MATTER OF

“Raja Muzaffar Bhat Versus MoEF & Ors”.

Report on behalf of Jammu and Kashmir Pollution Control Committee in pursuant to the Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 12-12-2024 in OA No. 543/2024 titled Raja Muzaffar Bhat Versus MoEF & Ors.

Background:

That the Hon'ble National Green Tribunal vide Order dated **12-12-2024** in **OA No. 543 of 2024** directed as follows:-

“7. The Commissioner, Srinagar Municipal Corporation appeared virtually through VC and indicated steps being taken by the Municipal Corporation. He indicated that waste to energy plant which was supposed to be established could not be taken up due to the failure of the developer. Based on the response given by the Commissioner, we are of the opinion that no positive steps to address the solid waste, the leachate issue, or the sewage problem are being taken by the authorities. The effluent discharge is directly entering the streams and the river. Hence, there is complete violation of MSW rules, including the Water (Prevention and Control of Pollution) Act 1974. The Member Secretary, JKPCC, also appeared virtually and assured that he would also take action against the violations.

8. Taking into consideration the seriousness of the issue, the Commissioner, Srinagar Municipal Corporation is directed to provide a time-bound action plan to mitigate the situation on a

25 June

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mission mode. Further, JKPC is hereby directed to initiate action against the violations.

9. A report by the Commissioner, Srinagar Municipal Corporation and Member Secretary, JKPC shall be submitted at least one week before the next date of hearing.”

Status Report:

In compliance to the aforesaid directions of Hon'ble NGT, Principal Bench, New Delhi, Regional Director, Pollution Control Committee, Kashmir was asked to submit the *Environmental Compensation format* with respect to the violation of Solid Waste Management Rules, at the site vide letter No. JKPC/Sc-A/OA543/2025/2137 dated 24-02-2025, followed by reminder No. JKPC/Sc-A/OA543/2025/2181 dated 05-03-2025 (**copies enclosed as Annexure-1 & 2**).

The Regional Director, Pollution Control Committee, Kashmir submitted the Environmental Compensation Format in respect of **Landfill site Achan**, Srinagar vide letter no. PCC/RDK/LS(NGT)/2025/82-83 dated 10-03-2025 (**copy enclosed as Annexure-3**).

The case for assessment of Environmental Compensation was forwarded to the Technical Advisory Committee (TAC) of J&K PCC for expert assessment and evaluation of Environmental Compensation. The Technical Advisory Committee recommended for levying of Environmental Compensation in respect of 475 TPD (600-125 TPD) for a period of 1805 days amounting to Rs. 1262.07/- lacs (Rupees Twelve crore Sixty-two lacs and seven thousand only) w.e.f 01-04-2020 to 10-03-2025 for violation with respect to Municipal Solid Waste Management Rules by Srinagar Municipal Corporation.

Accordingly, a Show Cause Notice for levying of Environmental Compensation in respect of 475 TPD (600-125 TPD) for a period of 1805 days amounting to Rs. 1262.07/- lacs (Rupees Twelve crore Sixty-two lacs and seven thousand only) w.e.f 01-04-2020 to 10-03-2025 has been served to the



Commissioner, Srinagar Municipal Corporation with the direction to show cause within 15 days from the date of issuance of the notice as to why Environmental Compensation proposed and recommended by the Technical Advisory Committee of J&K PCC, on the basis of 'Polluter Pays' Principle' (PPP) in terms of directions of the Hon'ble National Green Tribunal be not imposed upon him, vide J&K Pollution Control Committee letter No. JKPCC /LSJ/2025/Achan Dumping Site/2210-2213 dated 15-03-2025. **(A Copy of Show Cause Notice and Environmental Compensation calculation sheet are enclosed as Annexure- 4).**

In terms of the aforesaid order of the Hon'ble NGT, the Commissioner, Srinagar Municipal Corporation was also asked to ensure timely submission of *Time Bound Action Plan* to the Hon'ble National Green Tribunal with intimation to this office vide letter No. JKPCC/Sc-A/OA543/2025/2172 dated 01-03-2025, followed by reminders dated 12-03-2025 and 17-03-2025 **(Copies enclosed as Annexure-5 & 6).**

The Commissioner, Srinagar Municipal Corporation, Srinagar has shared a copy of time bound action plan enlisting therein different activities to be undertaken for remediating the situation in following four phases commencing from January 2025 to March 2027 which is briefly summarized as under: **(Copy of the Action Plan enclosed as Annexure-7).**

Phase	Duration of period	Activities
1st	0-6 months (January – June 2025)	Operationalization of Leachate treatment plant, Plantation for buffer zone, fumigation and dust control etc.
2 nd	6-12 Months (July – December 2025)	Expansion of composting capacity, MRF, strengthening of monitoring controls, construction of C&D facility.
3 rd	12-24 Months (January 2026 – December 2026).	Bio-mining of legacy waste, Refuse Derived Fuel (RDF) Plant, MRF expansion completion.

25 June

4 th	24-36 Months (January 2027 – March 2027).	100% scientific waste processing, finalization of bio-mining, expansion of Green Buffer Zone etc.
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In order to ascertain the current status of action taken by the Commissioner, Srinagar Municipal Corporation, Srinagar, the Regional Director, J&K PCC was directed to conduct site inspection along with Divisional Officer, J&K PCC concerned and check the steps taken and progress made by the Commissioner, Srinagar Municipal Corporation vide J&K PCC letter No. JKPCC/SCA/NGT/OA/2025/2263 dated 15-03-2025 (**copy enclosed as Annexure-8**).

The Regional Director, J&K Pollution Control Committee, Kashmir has submitted his report vide letter No. PCC/RDK/PS/2024/245-46 dated 18-03-2025 (**Copy enclosed as Annexure-9**).

Regarding initiating of civil action against the officers responsible for violations under the provisions of the Environment (Protection) Act, 1986, it is submitted that the details of the officers who have remained posted as Commissioner, Srinagar Municipal Corporation from 2017 onwards has been obtained from the concerned quarter as per the details given below:

S. No.	Name of the Officer	Period of posting
1)	Dr. Shafqat Khan	10-02-2017 to 24-10-2017
2)	Mr. Reyaz Ahmad Wani, JKAS	25-10-2017 to 13-08-2018
3)	Mr. Peerzada Hafizullah Shah	13-08-2018 to 13-02-2019
4)	Mr. Mir Tariq Ali, IAS	13-02-2019 to 04-06-2019
5)	Mr. Khurshid Ahmad Sanai, JKAS	06-06-2019 to 06-02-2020
6)	Mr. Gazanfar Ali	06-02-2020 to 01-03-2021
7)	Mr. Athar Aamir Khan, IAS	01-03-2021 to 08-01-2024
8)	Dr. Owais Ahmad, IAS	08-01-2024 to till date

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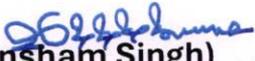
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Some of the officers from the above have been retired from the Government Services. The J&K PCC is in the process of drafting of complaints and getting them legally vetted for filling the same before the Competent forum/Adjudicating Officer.

It is therefore, humbly prayed that 3 weeks more time may kindly be granted for filing the complaints before the Competent forum/Adjudicating Officer.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh) 18.3.25
Member Secretary
J&K PCC

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Regional Director,
J&K Pollution Control Committee,
Kashmir.

No: JKPCCC/Sc-A/OA 543/2025/ 2197

Dated: 24-02-2025.

Sub:- Hon'ble NGT Order dated 12-12-2024 in OA 543/2024 titled Raja Muzaffar Bhat Versus MOEF & Ors.

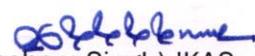
Sir,

The Hon'ble NGT vide its order dated 12-12-2024 directed as under:-

7. *The Commissioner, Srinagar Municipal Corporation appeared virtually through VC and indicated steps being taken by the Municipal Corporation. He indicated that waste to energy plant which was supposed to be established could not be taken up due to the failure of the developer. Based on the response given by the Commissioner, we are of the opinion that no positive steps to address the solid waste, the leachate issue, or the sewage problems are being taken by the authorities. The effluent discharge is directly entering the streams and the river. Hence, there is complete violation of MSW rules, including the Water (Prevention and Control of Pollution) Act 1974. The Member Secretary, JKPCCC, also appeared virtually and assured that he would also take action against the violations.*
8. *Taking into consideration the seriousness of the issue, the Commissioner, Srinagar Municipal Corporation is directed to provide a time-bound action plan to mitigate the situation on a mission mode. Further, JKPCCC is hereby directed to initiate action against the violations.*
9. *A report by the Commissioner, Srinagar Municipal Corporation and Member Secretary, JKPCCC shall be submitted at least one week before the next date of hearing.*

You are, accordingly, requested to submit the Environmental Compensation format with respect to the violations of Solid Waste Management Rules at the site to this office within three days after examination of relevant office records and taking into consideration the period of violation in the matter. The matter is listed on 20-03-2025 and early response is required in the matter.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary
J&K PCC

24. 2. 25 .

marked
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Annexure - 2

**Jammu and Kashmir
Pollution Control Committee**

Chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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ITUW TSA
NEW DELHI 2024

Parivesh Bhavan, Forest
Complex
Transport Nagar, Jammu,
180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Regional Director,
J&K Pollution Control Committee,
Kashmir.**

No.: JKPC/Sc./OA- 543-2024/25/2181

Date: 5 03-2025

Sub: OA No. 543/ 2024 titled "Raja Muzaffar Bhat V/s MoEF & Ors."

Ref: JKPC/Sc./OA 543-2024/25/2137; dated 24.02.2025.

Sir,

With reference to this office No. JKPC/Sc./OA 543-2024/25/2137; dated 24.02.2025 on the subject captioned above, you are again requested to submit the EC format for further timely action in this regard as the matter is listed for hearing on **20.03.2025**.

Yours faithfully,

(Handwritten signature)
**(Ghansham Singh)JKAS
Member Secretary**

(Handwritten initials)

(Handwritten date)
5/3/25

(Handwritten note)
marked for



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

The Member Secretary,
JK Pollution Control Committee,
Jammu.

No: PCC/ROK/LS (NGT)/2025/82-83.

Date:-10/03/2025.

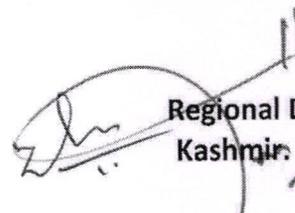
Subject:- Hon'ble NGT order dated 12-12-2024 in O.A No. 543/2024 titled "Raja Muzaffar Bhat versus MOEF & Ors."

Reference:- Your letter No. JKPC/Sc./OA-351/2024/1548 dated 10-12-2024.

Sir,

The environmental compensation format with respect to periodic computation of compensation charges on affecting violations of Municipal Solid Wastes (Management & Handling) Rules, 2000 and the Water (Prevention and Control of Pollution) Act, 1974 by the Srinagar Municipal Corporation that has happened in the Landfill at Achan-Syedpora, Srinagar and continuing right up to the current time as reported by the Divisional Officer, Srinagar is enclosed hereto for kind perusal and further course of necessary action as required in the afore-titled OA please.

Encls: - A/a. (02)


Regional Director,
Kashmir.
10-03-2025

Copy to:-

1. Divisional Officer, PCC, Srinagar for information. This takes reference to the report as submitted vide No. JKPC/DO/Sgr/EC-format/25/172 dated 06-03-2025.



JAMMU & KASHMIR POLLUTION CONTROL
COMMITTEE
OFFICE OF THE DISTRICT OFFICER, SRINAGAR.
Sheikh-ul-Alam Complex, Rajbagh, near Government Silk
Factory, Srinagar-190008

Regional Director
JKPCC, Kashmir

No:- JKPCC/DO/Sgr/EC-format/25/ 172

Dated:- 06-03-2025

Subject:- Hon'ble NGT order dated 12-12-2024 in O.A No. 543/2024 titled
Raja Muzaffar Bhat versus MOEF & Ors.

Reference:- Your Office Letter No:- PCC/ROK/LS (NGT)/2025/77-78; dated:-
05/03/2025

Sir,

With regard to the subject cited above, kindly find enclosed the
Environmental Compensation Format of the M/S Land Filling Site, SMC,
Syed Pora Achan Srinagar for further necessary action at your end.



Legal Section

Yours faithfully

District Officer
Srinagar

J&K Pollution Control Committee

Environmental Compensation Format

(For violations under SWM Rules, 2016)

(As per Hon'ble National Green Tribunal's Order dated 28/08/2019, in the matter of D.A.593 2017 and O.A no. 606 of 2018 regarding Implementation of SWM Rules 2016)

Part-A

1	Name of the Municipal Committee/Council Corporation and District	Land Fill Site Srinagar Municipal Corporation, Srinagar
2	Name of the concerned Officer	Nazir Ahmad Baba
3	Correspondence Address/Contact no. /Email ID	SWN Officer ,9797935000 ,Nazarbaba@yahoo.com
4	Details of Authorization granted under SMW Rules, 2016 (Applied not-applied)	As per record available Not Applied Yet. However, CTE(F) issued vide no:-SPCB/416 of 20217 Dt:-30-06-2017 Valid up to one year from date of issue.
5	Whether site for setting up of Processing Material Recovery Facility for Solid Waste Management as per Hon'ble NCT directions in O.A. 606/2015 dr. 16.01.2019 in identified/established.	Processing/Material Recovery Facility is non-functional

Part-B

Details

1	Demography of the Area under MC Corporation	1.78 Lacs (as per Census- 2011)
	a) Number of households in the city /town	Project Current House holds 2.30 Lacs
	b) Number of election/ administrative wards in the city / Town	Class -1
	c) Class of Town	11.47 Lacs (as per Census- 2011)
	d) Population as per census	15.50 Lacs (Projected Current Population) As per Annual Report -IV Latest (2022-23)
e) Projected Population in 2020		
2	Total Quantity of Solid Waste generation per day as pe Manual of MSW issued by CPHEEO/EC guidelines issued by CPCB	520 MTPD
3	Total quantity of Solid Waste Generation as per Annual Report as submitted by MC on Form-IV	520 MTPD As per (Annual Report -IV Latest (2022-23)
4	Whether Solid Waste generated is being disposed as per SWM Rules, 2016 or not, give description along with photographs. Attach detail as Annexure.	As per observation on Spot, Solid Waste generated is not disposed as per SWM Rules, 2016
5	No. of days of violation as per EC guidelines i.e. No. of days from the direction issued by JKPCB till the required capacity system of provided by the concerned authority	Number of days 2541 days
6	i) Legal Action Taken in the matter since the violations took place/direction of JKPCB	Legal Action has been taken and notice has been issued Vide no:-SPCB/ROK/LS/19/22-23, Dt:-14-01-2019
	ii) Provide detail of violations and also enclose copies of the legal notices served/action	Legal Notice and other Corresponding letter Copies is enclosed
7	Recommendation of DO concerned	<i>Recommended for E.C. Nazir Ahmad</i>
8	Endorsement and Recommendation of Regional Director	<i>Recommended</i>

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Rajbagh, Srinagar, 190 008

The Commissioner,
Srinagar Municipal Corporation,
Srinagar.

No.: JKPC/LSJ/2025/Achan-Dumping Site/2210-2213

Dated: 15-03-2025.

Subject Notice for levying of Environmental Compensation to the Srinagar Municipal Corporation Srinagar for violation of Municipal Solid Waste Rules, 2016 at landfill site at Achan Syedpora.

Whereas, on account of persistent reports about illegal, unscientific and untreated handling and disposal of the solid waste generated from the Srinagar City and dumped at Achan Syedpora land fill site by Srinagar Municipal Corporation, Srinagar is being disposed of in violation to Solid Waste Management Rules, 2016 and;

Whereas, the unscientific and illegal dumping of municipal solid waste is in blatant violations of laws and in brazen defiance of the directions of the Hon'ble NGT in O.A. No. 543/2024 titled Raja Muzaffar Bhat Versus Ministry of Environment & Forest (MoEF) & Ors. and;

Whereas, Consent to Establish (Fresh) CTE (F) was granted to Srinagar Municipal Corporation, Srinagar vide No. **SPCB/416 of 2017** dated **30-06-2017**, which was valid upto **One year**. Thereafter, Srinagar Municipal Corporation, Srinagar also failed to obtain Consent to Operate (CTO) (F), as warranted under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and

Whereas, fresh report submitted by the Divisional Officer, PCC Srinagar reported that Srinagar Municipal Corporation, Srinagar has neither obtained Consent to Operate nor Authorization for installation of Waste Processing Facility at the **landfill dump site** nor obtained for Authorization under Solid Waste Management Rules, 2016 from the J&K Pollution Control Committee. Besides also reported that, the processing/material Recovery facility was found non-functional and the solid waste generated is not being disposed of as per Solid Waste Management Rules, 2016 by Srinagar Municipal Corporation, Srinagar and forwarded the report along with EC format to Regional Director, PCC Kashmir for levying of Environmental Compensation vide letter No. JKPC/DO/Sgr/EC-format/25/172 dated 06-03-2025; and;

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Control Committee Srinagar and submitted the Environmental Compensation Format and accordingly recommended for levying of Environmental Compensation upon to Srinagar Municipal Corporation, Srinagar vide letter No. PCC / RDK / LS) NGT) / 2025/82-83 dated 10-03-2025 and;

26/3/25

Whereas, the *modus operandi* adopted by Srinagar Municipal Corporation, Srinagar for handling and disposal of Municipal Solid Waste at landfill site Achan Syedpora has put the environment of the area to grave threat due to deterioration caused by Pollution of ambient air and water quality besides the irreversible damage done to flora, ecology and water bodies and ecosystem of the area and;

Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the J&K Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation in respect of 475 TPD (600-125 TPD) for a period of **1805 days** w.e.f. **01-04-2020 to 10-03-2025** amounting to **Rs.1262.07/= lakhs (Rupees Twelve Crore Sixty Two lakhs and Seven thousand only)** (the said start date has been taken in compliance of the orders of the Hon'ble NGT dated 28-8-2019 in OA 593/2017 in the matter of *Paryavaran Suraksha Samiti and Anrs. Versus Union of India*) as per the directions of Hon'ble NGT and guidelines framed in this behalf.

Whereas, in terms of Hon'ble NGT directions and rules governing the subject, it is proposed to impose Environmental Compensation as per the guidelines of Central Pollution Control Board, Government of India, duly approved by Hon'ble National Green Tribunal for such violations.

Now, therefore, take this notice and show cause within **15** days from its issuance as to why:

- i). Environmental Compensation proposed and recommended by the Technical Advisory Committee of J&K PCC, on the basis of Polluter Pays' Principle (PPP) in terms of directions of the Hon'ble National Green Tribunal be not levied upon you.

In the event, no tenable response is received within the notice period, the order for levying of Environmental Compensation as per prescribed guidelines will become imperative along with initiation of prosecution proceedings in court of law against you without further notice

This issues with the approval of Competent Authority.

Encl: EC Calculation Sheet.


(Ghansham Singh), JKAS
Member Secretary, 15.3.25
JKPCC.

Copy to the:-

- i) Deputy Commissioner/District Magistrate, Srinagar for information.
- ii) Regional Director, Pollution Control Committee, Kashmir for information and follow up action.
- iii) Divisional Officer, Pollution Control Committee, Srinagar for information and necessary action.

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Environmental Compensation to be levied on improper and unscientific management of MSW
by Srinagar Municipal Corporation (J&K) as per MSW Rules, 2016

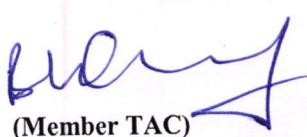
As per approved formula for levying Environmental Compensation under Polluter Pays' Principle in O.A. No. 593/2017 by the Hon'ble NGT order dt. 28/08/2019, in a case titled Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors., the details are given as below:-

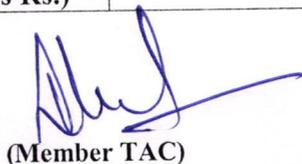
$$\text{Environmental Compensation} = \text{Capital Cost Factor} \times \text{Marginal Average Cost for Waste Management} \times (\text{Per day waste generation} - \text{Per day waste disposed as per the Rules}) + \text{O\&M Cost Factor} \times \text{Marginal Average O\&M Cost} \times (\text{Per day waste generation} - \text{Per day waste disposed as per the Rules}) \times \text{Number of days violation took place} + \text{Environmental Externality} \times N$$

Where; waste quantity is in Tons Per Day (TPD)

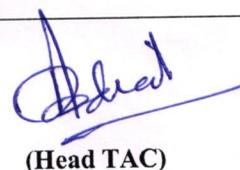
The status of MSW generation and violation committed by Srinagar Municipal Corporation w.r. to waste management as per different reports is as under: -

A)	Population of Srinagar City	11.93 Lacs, as per census 2011.
	a) Class of the City	Million-plus city
	b) Current estimated Population	15.50 Lacs
B)	Quantity of Solid waste generation	600 TPD (As per Annual report of SMC, Srinagar)
C)	Quantity of Waste disposed as per SWM Rules, 2016.	125 TPD (As per report of Joint Committee constituted by Hon'ble National Green Tribunal vide order dated 15-05-2024 in OA no. 543 of 2024)
D)	No. of days of violation (N)	1805 days (With effect from 01.04.2020* to the date of submission of latest report dated 10.03.2025 by Regional Director, J & K PCC, Kashmir on violations w.r. to MSW management by SMC, Srinagar) *(The said start date has been taken in compliance of order dated 28.08.2019 of the Hon'ble Principal Bench of the National Green Tribunal in OA no. 593/2017 in the matter of Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors., which is reproduced below '---It is thus necessary to issue directions to all the States/ UTs to enforce the compensation regime latest with effect from 01.04.2020---')
E)	Capital Cost Factor	0.1 (As per "Report of the CPCB in-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")
F)	O&M Cost Factor	1.0 (As per "Report of the CPCB in-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")
G)	Marginal Average Cost for Waste Management	8.33 (calculated in the instant case, as per "Report of the CPCB in-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")
H)	Marginal Average O&M Cost	0.0008 (calculated in the instant case, as per "Report of the CPCB in-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")
I)	Environmental externality	0.1 (As per "Report of the CPCB in-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")
Environmental Compensation (Lacs Rs.)		$= 0.1 \times 8.33 \times (600 - 125) + 1.0 \times 0.0008 \times (600 - 125) \times 1805 + 0.10 \times 1805$ = 1262.07 Lacs


(Member TAC)


(Member TAC)


(Convener TAC)


(Head TAC)

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkpcb@gmail.com
membersecretaryjkpcb@gmail.com

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Silk Factory Road
Rajbagh, Srinagar, 190 008

The Commissioner,
Srinagar Municipal Corporation,
Srinagar.

No: JKPC/Sc-A/OA 543 /2025/ 2 172

Dated:- 01 -03-2025

Sub:- OA 543/2024 titled Raja Muzaffar Bhat Versus MOEF & Ors.

Ref:- Hon'ble NGT Order dated 12-12 2024

Sir,

Please reference to the subject and reference captioned above. In this connection, I am to convey that Hon'ble NGT in its order dated 12-12-2024 in the matter of OA 543/2024 titled "**Raja Muzaffar Bhat Versus MOEF & Ors**" have issued directions as under:-

"Taking into consideration the seriousness of the issue, the Commissioner, Srinagar Municipal Corporation is directed to provide a time-bound action plan to mitigate the situation on a mission mode. Further, JKPC is hereby directed to initiate action against the violations.

A report by the Commissioner, Srinagar Municipal Corporation and Member Secretary, JKPC shall be submitted at least one week before the next date of hearing".

As such, you are requested to ensure timely submission of time bound action plan to Hon'ble NGT with intimation to this office as the case is listed for hearing on 20-03-2025.

Yours faithfully,


(Ghansham Singh) JKAS

 Member Secretary 1.3.25

mailed
pr

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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770



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Silk Factory Road
Rajbagh, Srinagar, 190 008

The Commissioner,
Srinagar Municipal Corporation,
Srinagar.

No:- JKPCC/SCA/NGT/OA543/2025/2262

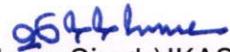
Dated: 17-03-2025.

**Sub:- Hon'ble NGT Order dated 12-12-2024 in O.A No. 543/2024 titled
Raja Muzaffar Bhat Versus MoEF & Ors.**

Sir,

Please refer this office letter No. JKPCC/SC-A/OA543/2025/2231 dated 12-03-2025 and order of the Hon'ble NGT dated 12-12-2024. In this connection, you are requested to share a copy of the time bound Action Plan prepared for mitigating the situation in terms of the aforesaid order of the Hon'ble NGT.

Yours faithfully,


(Ghansham Singh)JKAS

Member Secretary 17.3.25
J&K Pollution Control Committee
Jammu



TIME-BOUND ACTION PLAN FOR SOLID WASTE MANAGEMENT IN SRINAGAR

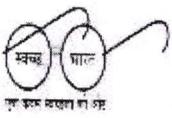
1. Introduction

In compliance with the Hon'ble National Green Tribunal (NGT) order in Original Application No. 543/2024 regarding unscientific dumping of municipal solid waste, bio-medical waste, and plastic waste at the Achan landfill site, the Srinagar Municipal Corporation (SMC) has formulated a structured and time-bound action plan. The matter was heard on 12.12.2024 before the Principal Bench of the Hon'ble NGT, presided over by Hon'ble Mr. Justice Prakash Shrivastava (Chairperson), Hon'ble Mr. Justice Sudhir Agarwal (Judicial Member), and Hon'ble Dr. A. Senthil Vel (Expert Member). The applicant was represented by Ms. Itisha Awasthi, Advocate, while the respondents were represented by Mr. G.M. Kawoosa, Advocate, along with Dr. Owais Ahmed IAS (Commissioner, SMC via VC).

The Tribunal directed the SMC to submit a comprehensive action plan to ensure full compliance with the SWM Rules, 2016, and address the issues of unscientific waste disposal, leachate treatment, and environmental degradation at Achan landfill.

2. Current Scenario and Challenges

Parameter	Details
Total Waste Generation (2024)	550-600 TPD
Projected Waste Generation (2028)	918.04 TPD
Existing Processing Capacity	150 TPD (50 TPD composting, 100 TPD MRF)
Legacy Waste at Achan	11 lakh MT



3. Detailed Time-Bound Action Plan: The detailed time-bound action plan is as follows:

Phase-wise Implementation Plan

Phase 1: Immediate Actions (0-6 Months: January – June 2025)

Action	Status
Leachate Treatment	Operationalized leachate treatment plant
Odour and Dust Control	Regular application of anti-odour chemicals and bio-enzymes
Green Buffer Zone	Plantation of 3,200 trees
Fumigation and Dust Control	Regular fumigation and water sprinkling
Community Engagement	Strengthened grievance redressal mechanisms
Bio-Mining of Legacy Waste	The tender is in its final stage and is expected to be awarded by this month, with execution set to begin in April 2025.
C&D Waste Processing	The tender is under evaluation and is expected to be awarded to be in April 2025.

Phase 2: Short-Term Plan (6-12 Months: July – December 2025)

Action	Status
Expansion of Composting Capacity	Increase from 50 TPD to 150 TPD
MRF Expansion	Increase from 100 TPD to 250 TPD
Garbage Transfer Stations (GTS)	Work will commence on the operationalization of three new Garbage Transfer Stations (GTS)
Leachate and Air Quality Monitoring	Strengthened monitoring controls
Construction of 125 TPD C&D Facility	Post tender award execution begins



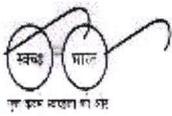
Tendering for Major Waste Facilities	Tendering for CBG Plant, RDF Plant, and expanded MRF facility
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Phase 3: Medium-Term Plan (12-24 Months: January 2026 – December 2026)

Action	Status
Bio-Mining of Legacy Waste	5 lakh MT targeted for processing by December 2026
Refuse-Derived Fuel (RDF) Plant	300 TPD RDF plant under construction
Compressed Bio-Gas (CBG) Plant	459 TPD CBG facility under construction
MRF Expansion Completion	Processing capacity increased to 459 TPD

Phase 4: Long-Term Plan (24-36 Months: January 2027 – March 2027)

Action	Status
100% Scientific Waste Processing	Elimination of landfill dependency
Finalization of Bio-Mining	Full-scale remediation and land reclamation at Achan
Green Buffer Zone Expansion	Additional 10,000 trees planted
Operationalization of RDF, CBG, and MRF Plants	Full functionality achieved by March 2027



4. Monitoring, Compliance & Reporting

Monitoring Activity	Frequency	Responsible Authority
Monthly Progress Reports	Submitted by SMC and JKPCC	SMC Commissioner
Quarterly Review Meetings	Conducted with NGT and regulatory agencies	JKPCC Member Secretary
Public Dashboard	Real-time tracking of progress	SMC IT Department
Environmental Audits	Regular assessments for SWM compliance	JKPCC Environmental Monitoring Unit

This action plan presents a structured roadmap for achieving 100% scientific waste processing in Srinagar by March 2027. Through systematic implementation of short-term and long-term strategies, SMC aims to mitigate environmental risks, enhance waste management infrastructure, and ensure regulatory compliance. The financial planning ensures that each phase is adequately funded and executed in a timely manner. Ongoing monitoring and compliance mechanisms will ensure transparency, efficiency, and accountability in solid waste management efforts.

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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775



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Regional Director,
Pollution Control Committee,
Kashmir.

No:- JKPC/SCA/NGT/OA/2025/2263

Dated: 15-03-2025.

**Sub:- Hon'ble NGT Order dated 12-12-2024 in O.A No. 543/2024 titled
Raja Muzaffar Bhat Versus MoEF & Ors.**

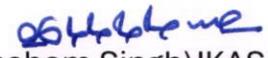
Sir,

The Hon'ble NGT vide its order dated 12-12-2024 directed as under:-

8. "Taking into consideration the seriousness of the issue, the Commissioner, Srinagar Municipal Corporation is directed to provide a time-bound action plan to mitigate the situation on a mission mode. Further, JKPC is hereby directed to initiate action against the violations".

You are therefore advised to conduct site inspection alongwith DO concerned and check the steps taken and progress made by the Commissioner, Srinagar Municipal Corporation with regard to functionalization of the Waste Processing Facilities at the site and their current status at the earliest.

Yours faithfully,


(Ghansham Singh)JKAS

Member Secretary 15/3/25
J&K Pollution Control Committee
Jammu



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, near Government Silk Factory, Srinagar-190008
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

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Member Secretary
JK, Pollution Control Committee
Jammu

No:- PCC/RDK/PS/2024/245-46

Dated:- 18 -03-2025

Subject:- **Inspection Report of M/S Landfill Site Achan (Achan Dumping Site) Srinagar.**

Reference:- Your letter No. JKPC/SCA/NGT/OA/2025/263 dated 15-03-2025.

Sir,

In compliance of the referred No., District Officer, JK PCC Srinagar conducted fresh inspection of the site and submitted the report enclosed as annexure - 'I'.

Perusal of the report, following points are highlighted:-

1. Cell No 1 & 3 are capped. Current waste from Srinagar District is dumped in Cell No. 2.
2. Leachate plant found defunct.
3. Waste Segregation was found in progress.
4. Application of anti -odour chemicals and bio enzymes was found in progress.

Hence submitted.

Yours faithfully,

(Abhijeet Joshi) SFS
Regional Director, PCC
Kashmir

Copy to the :-

PA to Chairman, JKPC for information of the worthy Chairman.

Location: Syedpora, Achan, Srinagar

Objective: To ascertain the present status of the Achan Dumping Site as per the verbal directions of District Officer JKPCC, Srinagar.

1. Cell Status:

- **Cell No. 1:** Fully capped.
- **Cell No. 2:** Uncapped. Current waste from Srinagar is being dumped here. The cell is overburdened with waste (observed in geo-tagged photographs).
- **Cell No. 3:** Capped.

2. Construction of 4th Cell:

- The construction of the 4th cell has been halted due to the ongoing **Bio-Mining Project**.

3. Leachate Management:

- Leachate from the cells is collected in ponds. However, the leachate treatment plant is **non-functional** due to technical faults (observed in geo-tagged photographs).
- Instead of proper treatment, leachate is recycled back into the cells from the ponds, as the treatment plant is out of operation.

4. Composting Plant:

- The **composting plant** is operational and is actively working (as seen in geo-tagged photographs).

5. Waste Segregation:

- Waste segregation is being carried out at the site, and the corresponding plant is also functioning well (confirmed by geo-tagged photographs).

6. Weighing Bridge:

- The **weighing bridge** at the site is operational. It is used to weigh vehicles loaded with waste collected by SMC workers from door-to-door. The system accurately measures the weight of waste in each vehicle.

7. Bio-Mining Project:

- A **Bio-Mining Project** is in progress to address the massive waste at the site. This project involves the segregation of waste (e.g., plastic, glass, steel, iron, etc.). After segregation, the recyclable materials are sent to the respective industries, while the bio-waste is composted or treated at the site.
- Tenders have been filed, funds allotted, and government approval granted for this project. The goal is to reduce the quantity of waste to zero by **2027**.

8. Energy Plant Rejection:

- The previously planned **Energy Plant**, which was intended to burn waste and extract energy, has been rejected due to funding issues and has been closed.

9. Site Area:

- The Achan Dumping Site covers an area of **600 Kanals of land**.

Conclusion:

- The Achan Dumping Site is in a transitional phase, with the operational waste management systems, such as composting and segregation, functioning adequately. However, the non-functional leachate treatment plant and the overburdened uncapped Cell No. 2 need immediate attention. The **Bio-Mining Project** is expected to significantly improve waste management, with plans to reduce waste to zero by 2027.

Recommendation:

- Immediate action is required to fix the **Leachate Treatment Plant** to prevent any environmental hazards.
- Consider expediting the construction of the **4th cell** to relieve the pressure on Cell No. 2.
- Monitor the **Bio-Mining Project** closely to ensure it meets the 2027 target.

Hence Submitted

Fiaz Ahmad
17/3/25







nagar



impost plant Srinagar



water pond Srinagar



water pond Srinagar